



NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. IA/3546/2025 C.P. (IB)/228(MB)2024

IN THE MATTER OF

Janaseva Sahakari Bank Limited

... Petitioner

Vs

Shitole Tissue Culture Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.08.2025

CORAM:

SH. MOHAN PRASAD TIWARI
MEMBER (J)

SH. CHARANJEET SINGH GULATI
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Avinash R. Khanolkar a/w Adv. Khushbu Bhanushali
& Adv. Burekha Yadav (PH)

For the Respondent:

ORDER

IA/3546/2025- Ld. Counsel submits that the 180 days of the CIRP period in this case has expired on 03.08.2025. He also submitted that first Form-G was issued on 07.06.2025 as against which no EOIs were received and subsequently a second Form - G has been issued on 25.07.2025. Ld. Counsel for the Applicant further submits that CoC in the 6th meeting held on 15.07.2025 have passed Resolution to seek extension of 90 days in the period of CIRP beyond 180 days.

For the reasons as briefly mentioned hereinabove, those stated by the Id. Counsel and averred in the IA, this Bench is inclined to grant the extension of 90 days beyond 180 days which has expired on 03.08.2025 in the period of CIRP. Accordingly, the



extension of 90 days in the CIRP period is allowed w.e.f. 04.08.2025. The IA is accordingly **allowed** and **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member(Technical)

Sd/-
MOHAN PRASAD TIWARI
Member(Judicial)

//Avdhesh//